

**"FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF TEXORANGE CORPORATION LIMITED

1	Name of corporate debtor	Texorange Corporation Limited
2	Date of incorporation of corporate debtor	July 8, 2004
3	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate	U17120MH2004PLC147378
5	Address of the registered office and principal office (if any) of corporate debtor	BUILDING NO. 6/160, UDIT MITTAL INDUSTRIAL ESTATE ANDHERI KURLA ROAD, SAKINAKA, ANDHERI (E) MUMBAI MH 400059
6	Insolvency commencement date in respect of corporate debtor	October 11, 2019, Intimation through email communication to IRP on October 15, 2019
7	Estimated date of closure of insolvency resolution process	April 8, 2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Sudip Bhattacharya IBBI/IPA003/IP-N0080/2017-18/10703
9	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address- 903 Queensgate, Hiranandani Estate, Off Ghodbander Road Thane-west-400 607 Email id- resolutionsudip@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution	Project office LSI Financial Services Private Limited 710 Madhva, Block-E, Bandra Krla Complex, Bandra East, Mumbai 400 082 Email id-cirp.texorange@gmail.com
11	Last date for submission of claims	October 29, 2019 (receipt of order on 15 th October 2019)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1 } 2 } Not Applicable 3 }
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link www.ibbi.gov.in (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Texorange Corporation Limited on October 15, 2019.

The creditors of Texorange Corporation Limited, are hereby called upon to submit their claims with proof on or before October 29, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Signature of Interim Resolution Professional
Name
IBBI Registration Number
Date- October 16, 2019
Place-Mumbai



[Signature]
- sd
Sudip Bhattacharya
IBBI/IPA003/IP-N0080/2017-18/10703